



**TAMIL NADU  
GOVERNMENT GAZETTE  
EXTRAORDINARY** PUBLISHED BY AUTHORITY

No. 259]

CHENNAI, THURSDAY, MAY 5, 2022  
Chithirai 22, Subakiruthu, Thiruvalluvar Aandu-2053

**Part IV—Section 1**  
**Tamil Nadu Bills**

**BILL INTRODUCED IN THE LEGISLATIVE ASSEMBLY  
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 5th May, 2022 is published together with Statement of Objects and Reasons for general information:-

**L.A Bill No. 29 of 2022**

**A Bill further to amend the Tamil Nadu Dr.Ambedkar Law University  
Act, 1996.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Dr.Ambedkar Law University (Amendment) Act, 2022. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 43 of 1997. 2. In section 12 of the Tamil Nadu Dr.Ambedkar Law University Act, 1996 (hereinafter referred to as the principal Act),— Amendment of section 12.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions, “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression “Chancellor”, the expression “Government” shall be substituted.

Amendment of  
section 13.

3. In section 13 of the principal Act,—

(1) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) If, in the opinion of the Government, the Vice-Chancellor wilfully omits or refuses to carry out the provisions of this Act, or abuses the powers vested on him, or misbehaves or mismanages or his conduct involves moral turpitude or if it otherwise appears to the Government that the continuance of the Vice-Chancellor in office is detrimental to the interests of the University, the Government may constitute a Committee consisting of not less than three members to enquire into the matter.”.

(2) in sub-section (2), for the expression “Chancellor”, the expression “Government” shall be substituted.

**STATEMENT OF OBJECTS AND REASONS**

In the Gujarat University Act, 1949 (Act 50 of 1949) and the Telangana Universities Act, 1991 (Act 4 of 1991), the respective State Government have the power to appoint the Vice-Chancellor of the University. As per the Karnataka State Universities Act, 2000 (Act 29 of 2001), the Vice-Chancellor shall be appointed by the Chancellor with the concurrence of the State Government.

2. The State Development Policy Council has also recommended to make necessary amendments to the Tamil Nadu Dr.Ambedkar Law University Act, 1996 (Tamil Nadu Act 43 of 1997) to ensure the role of the Government in the appointment of the Vice-Chancellor.

3. In view of the above, the Government have decided to amend the said Tamil Nadu Act 43 of 1997 empowering the Government to appoint the Vice-Chancellor of the Tamil Nadu Dr.Ambedkar Law University.

4. The Bill seeks to give effect to the above decision.

**S. REGUPATHY,**  
*Minister for Law.*

Secretariat,  
Chennai-600 009,  
5th May 2022.

**K. SRINIVASAN,**  
*Secretary.*